

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) Originally constituted in July 1967, the composition of the Board underwent a change in November 1970 to provide representation to the State Governments. The latest composition of the Board is given in the statement laid on the Table of the House. [Placed in Library. See No. LT—1202/71].

(b) No.

(c) Does not arise.

Brochure on Voluntary Arbitration

2535. **SHRI CHANDRA SHEKHAR SINGH:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the National Arbitration Promotion Board has since completed preparing the proposed Brochure on Voluntary Arbitration; and

(b) if so, whether a copy thereof would be laid on the Table?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). The draft brochure on Voluntary Arbitration is being finalised in the light of comments received from the Members of the Board. As soon as the Brochure is finalised, a copy of it will be placed on the Table of the House.

Production of Aluminium Extrusions

2536. **SHRI PRATAP SINGH NEGI:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the quality of aluminium extrusions (other than collapsible tubes) produced by the secondary manufacturers is same or similar to that of the identical extrusions produced by the big manufacturers like Hindalco; and

(b) if so, the reasons for higher prices fixed by the secondary manufacturers for their extrusions?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) There is no control on the prices of the aluminium extrusions.

Raising of Rate of Contribution to Employees Provident Fund

2537. **SHRI JAGDISH CHANDRA DIXIT:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether Government propose to amend further the Employees' Provident Fund and Family Pension Act 1952 with a view to raising the rate of contributions from 8 per cent to 10 per cent in a selected few industries and establishments to start with; and

(b) if so, when the amending legislation or an Executive Order is proposed to be introduced in this regard?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI R. K. KHADILKAR): (a) and (b). The National Commission on Labour has recommended that the rate of provident fund contribution may be increased to 8% where it is 6½% and to 10% where it is 8%. The recommendation is under consideration.

Coal Mines Workers' Option to Family Pension Scheme

2538. **SHRI G. C. DIXIT:** Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) the number of workers who have since opted for the newly introduced Family Pension Scheme in the Coal Mines, region-wise;

(b) whether this small number of optees suggests that the Pension Scheme is largely not acceptable to mine workers in the present form; and

(c) if so, the steps Government are contemplating to liberalise the Pension Scheme so as to become acceptable to many more workers?